

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

Item No. 105
203/252/ND/2020

IN THE MATTER OF:

M/s. Super Tent House Pvt. Ltd. & Anr.

...APPELLANT

Vs.

ROC

...RESPONDENT

Section

Under Section 252

Order delivered on 20.07.2020
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Appellant

:Mr. Akshansh Singhal, Adv.

For the Income Tax Department

:Ms. Laxmi Gurung, Sr. Standing
Counsel.

For the Respondent/ Corporate-debtor

:Mr. Yadubhushan Rao, AROC.

ORDER

Heard the submissions made by the Learned Counsel for the Petitioner. The Learned Counsel for the Income Tax Department is present and prayed for a week days' time in the matter. AROC is present and submitted that they have filed their report and they have no objection to allow the proposal. The matter is now posted to 05.08.2020 at the request of Counsel for the Income Tax



Department. The Counsel for the Income Tax Department is directed to file their report within a week.

- Sd -

(V.K. Subburaj)
Member (T)

- Sd -

(P.S.N. Prasad)
Member (J)

(Meenu)